

Direct Train Between Mysore and Madras

MINISTRY OF RAILWAYS (SHRI K.C. LENKA): (a) No, Sir.

1383. SHRIMATI CHANDRA PRABHARS: Will the Minister of RAILWAYS be pleased to state:

(b) Does not arise.

(a) whether there is any direct train between Mysore and Madras;

(c) Operational and resource constraints.

(b) if so, the details of reservation quota in each class available for Madras at Mysore Station ; and

Cochin Fisheries Harbour

1385. SHRI V.S. VIJAYA RAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(c) if not, the action being taken to introduced daily direct train between the two stations?

(a) whether there is any proposal to hand over the shipway complex attached with the Cochin Fisheries Harbour to the Government of Kerala;

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIFF): (a) and (b). No, Sir. However, Mysore has been provided with computerised reservation facility which has access to reservation facility available in trains originating / passing through Bangalore to Madras.

(b) if so, the details thereof;

(c) whether the Union Government have taken any decision in this regard; and

(d) if so, the details thereof?

(c) Due to operational constraints and lack of commercial justification, at present there is no proposal to provide a direct train between Madras and Mysore.

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL; ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

Superfast train from Rampur Hat to Delhi

(b) to (d) Do not arise.

1384. SHRI SIMON MARANDI: Will the Minister of RAILWAYS be pleased to state:

[Translation]

(a) whether the Government propose to introduce a superfast train from Rampur hat to Delhi via Bhagalpur-Barharwa-Kiul-Patna-Mughalsarai;

Pollution By Industries

1386. SHRI MRUTYUNJAYA NAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

(a) whether the Government are taking steps to effect new changes in the existing legal provisions in regard to those industries / factories using hazardous chemicals;

THE MINISTER OF STATE IN THE

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (KAMAL NATH) : (a) to (c). Government are taking steps to improve chemical safety in industrial activities involving hazardous chemicals. Details in this regard are being worked out.

Subsidy on Fertilizers

1387. PROF. RASA SINGH RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of subsidy of fertilizers declared by the Government and the basis on which this subsidy is likely to be provided to the each State ? Union Territory?

(b) the manner in which the farmers are proposed to be compensated on account of late declaration of subsidy on fertilizers;

(c) whether there is any provision in the Dunkel proposals to withdraw the subsidy;

(d) whether the Government propose to reject the Dunkel proposals to safeguard farmers interests; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b). A provision of Rs. 756 crores is available for release to States / Union Territories for concessional sale of decontrolled fertilizers to the farmers during 1993-94 comprising Rs. 356 crores or Kharif 1993 and Rs. 400 crores for Rabi 1993-94. The funds earmarked for different State/Union Territories for Kharif 1993 is based on the requirements projected by them and their past trend of consumption.

The concession will be for MOP and indigenous DAP @ Rs. 1000/- per MT, Rs. 340/- per MT for SSP and between Rs. 435-999/- per MT for indigenous Complexes. This scheme came into effect on 12.6.1993 and adequate quantity of carryover stocks of decontrolled fertilizers with concession during Rabi 1992-93 was available for utilisation during the first two months of Kharif 1993.

(c) There is no specific provision in the Dunkel; proposals concerning Fertilizers.

(d) and (e). As the negotiations under the Uruguay Round are still in progress, the question of taking a final view on the Dunkel proposals has not arisen.

12.00hrs.

[English]

SHRI ANIL BASU (Arambagh): Sir, I have given a notice about the postponement of elections.

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, I have given you a notice about breach of privileges. (*Inter-ruptions*)

[English]

SHRI SOMNATH CHATTERJEE (Bolspur): Sir, please hear me afterwards.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, I would like to have information from you about two questions. If you permit me, then I want information about two questions and a clarification from you.

MR. SPEAKER: You want a clarification from me.